

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 55/GT/2012

Date: 12.9.2012

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Petition No. 55/GT/2012**: for approval of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) from 1.4.2009 to 31.3.2014 after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **3.10.2012**:

- i) Audited Financial Statements for the financial years 2009-10 and 2010-11.
- ii) Form-9A & 9B as on 1.4.2010 & 1.4.2011, respectively.
- iii) Statement showing reconciliation of additional capital expenditure as per books and as claimed in the petition.
- iv) Asset wise break-up of additional capital expenditure claimed, separately showing assets added and/or de-capitalized during the respective years.
- v) Asset wise break-up of capital expenditure claimed under the head exclusions, separately showing assets added and/or de-capitalized during the respective years.
- vi) Details corresponding to the following assets, whether claimed as additional capital expenditure or claimed under the head exclusions:
 - a) Amount of un-discharged liabilities included in each asset, if any;
 - b) Discharges of above liabilities during subsequent period(s), if any;
 - c) Reversal of above liabilities during subsequent period(s), if any; and
 - d) Amount of IDC included in each asset.
- vii) In respect of assets de-capitalized during the year, whether claimed as additional capital expenditure or claimed under the head exclusions, following additional details to be submitted:
 - a) Name of asset;
 - b) Original value of asset capitalized;
 - c) Year of put to use; and
 - d) Depreciation recovered till date.

- viii) In respect of de-capitalization of assets claimed under the head exclusions, the petitioner needs to certify that these assets are not forming part of capital cost allowed for the purpose of tariff.
- ix) In respect of un-discharged liabilities existing as on 1.4.2009, following details should be furnished:
a) Discharges during subsequent period(s), if any; and
b) Reversals during subsequent period(s), if any.
- x) Submit (year wise) details of the following, in respect of interest on loan for the period 2009-11:
a) Total interest for the period;
b) Total interest capitalized to gross block during the period;
c) Total interest transferred to CWIP during the period; and
d) Total interest charged to revenue during the period.
- xi) Provide (year wise) details of the following, in respect of CWIP position:
a) Opening CWIP;
b) Addition to CWIP during the year;
c) Adjustments from CWIP during the year;
d) CWIP transferred to Gross Block during the year; and
e) Closing CWIP.
- xii) Submit information in Form-7 or Form-8, in respect of debt, if any, taken for funding the additional capital expenditure during the respective years.
- xiii) An amount of ₹103.94 crore during the year 2011-12 has been claimed corresponding to land compensation claim deposited in court, out of this an amount of ₹63.97 crore has been charged to revenue. Reason for charging such amount to revenue to be furnished.
- xiv) An expenditure of ₹0.30 crore and ₹0.23 crore corresponding to CCTV camera, during 2010-11 and 2013-14, respectively has been claimed. Certification that the expenditure on CCTV camera has not been considered while framing O&M norm for the tariff period 2009-14.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Law)